

**Anticipatory bail application under Section 438 Cr.P.C of applicant namely
Ishwar Dutt**

FIR No. 505/2020

PS Sultan Puri

U/s 354A, 354D IPC

08.05.2020

HEARING THROUGH VIDEO CONFERENCING

**BAIL APPLICATION OF ISHWAR DUTT APPLICANT/ACCUSED
IN CASE FIR NO. 505/2020, POLICE STATION SULTAN PURI UNDER
SECTION 354A AND 354D IPC.**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing

Present: Ld. Additional PP for the State.

Ld. Defence Counsel for the accused.

Ld. Defence Counsel is heard.

Reply of the IO is perused.

As per reply of the IO, the accused has been released on police bail as the offences are bailable. Since the accused has been released on police bail, the present bail application has become infructuous. Accordingly, the bail application is disposed off.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)

(N-W)/Rohini Courts/Delhi

08.05.2020

FIR No. 119/20
P.S North Rohini

HEARING THROUGH VIDEO CONFERENCING

REGULAR BAIL APPLICATION OF **AJAY KUMAR** APPLICANT/ACCUSED IN CASE FIR NO. **119/2020** POLICE STATION NORTH ROHINI UNDER SECTION 394/397/334/120B-IPC AND 25/27/54/59 ARMS ACT.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my official email. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ld APP for the State

Ld. Defence CI for the accused

Submissions heard. The accused is in J.C for the offence under section 394/397/334/120B-IPC AND 25/27/54/59 ARMS ACT since **23.03.2020**. It is submitted by the defence that the accused has spent sufficient time in J.C. It is further submitted that the recovery was planted upon the accused to implicate him in the present case. It is stated that he is no longer required for investigation. It is further stated that there is no likelihood that the accused will flee from justice.

On the other hand, Ld. APP for the state submits that the allegations are serious in nature and releasing the accused at this stage will hamper the investigation. It is stated that a country made pistol and Rs. 30,000/- have been recovered from the accused.

I have heard the submissions of both the sides and have carefully perused the documents on record.

According to the prosecution, 20.03.2020, at about 11.00 P.M, the complainant, his father and their employee were closing their shop. The complainant was sitting in his car and his father was getting the shop closed. His father was carrying 4 lakh 70 thousands rupees and three mobile phones in his bag hanging on his shoulder. At that time, a Honda City Car came there. Four boys got out of the car. One of the boys came to the complainant and snatched his phone. While doing so, the accused's knife fell inside the complainant's car. The other three boys went to his father, hit his head with a sharp object, snatched the bag and fled the spot.

It is observed here that the report of the IO is silent as to the identification aspect of the accused. The report of IO does not clarify as to whether the accused has been identified by the complainant or not? Clarification on this point is required from IO. Accordingly, issue notice to IO through WhatsApp or email to file the fresh status report for 12.05.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
08.05.2020

Bail application under Section 439 Cr.P.C of applicant namely Trilok.
FIR No. 112/2020
PS Begum Pur
U/s 392/397/411/34 IPC

08.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF TRILOK APPLICANT/ACCUSED IN CASE FIR NO. 112/2020, POLICE STATION BEGUM PUR UNDER SECTION 392/397/411/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing

Present:Ld. Additional PP for the State.

Ld. Defence Counsel for the accused.

Submissions heard.

No recovery has been effected from the accused, however, he has been identified by the complainant at the time of his arrest. He has been in JC since 11.04.2020.

Considering the period of judicial custody of accused and the fact that no recovery has been effected from the accused, he is released on bail upon furnishing of personal bonds and surety bonds for a sum of Rs. 20,000/- with the condition that he shall not approach the complainant or any other person who are conversant with the facts of the present case.

In order to prevent spread of COVID 19 and to decongest the court premises, the concerned Jail Superintendent is directed to release the accused on personal bond of Rs. 20,000/-. The accused shall furnish the surety bonds after expiry of 3 months from the date of his release. Application is disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)

(N-W)/Rohini Courts/Delhi

08.05.2020

Bail application of applicant namely Bharat.

FIR No. 137/2020

PS Raj Park

U/s 376 IPC

08.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF BHARAT APPLICANT/ACCUSED IN CASE FIR NO. 137/2020, POLICE STATION RAJ PARK UNDER SECTION 376 IPC IS TAKEN UP TODAY AS 07.05.2020 WAS A HOLIDAY ON ACCOUNT OF BUDH PURNIMA,

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing

Present:Ld. Additional PP for the State.

Ld. Defence Counsel for the accused.

It is stated that the accused is in JC since 12.03.2020 and the prosecutrix and the accused have consensual physical relation out of their own volition in the year 2017.

Ld. Defence Counsel has further argued that there is delay in lodging the FIR. Today, the prosecutrix has not joined the video conference. The presence of prosecutrix is mandatory at the time of hearing the bail application. Accordingly, IO is directed to inform the prosecutrix to join the video conference on 11.05.2020 and the computer branch in-charge is directed to assist the prosecutrix in joining the video conferencing hearing. Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)

(N-W)/Rohini Courts/Delhi

08.05.2020

Interim Bail application under Section 439 Cr.P.C of applicant namely Sunil.
FIR No. 340/19
PS Begum Pur
U/s 457/380/411 IPC

08.05.2020

HEARING THROUGH VIDEO CONFERENCING

INTERIM BAIL APPLICATION OF SUNIL APPLICANT/ACCUSED IN
CASE FIR NO. 340/19, POLICE STATION BEGUM PUR UNDER SECTION 457/380/411
IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing

Present:Ld. Additional PP for the State.

Ld. Defence Counsel for the accused.

Ld. Defence Counsel has argued that he is seeking interim bail as the accused is in JC since 26.12.2019

On the other hand, Ld. APP for the State submits that the accused has been shown previously involved in a number of other cases.

I have perused the previous involvement record of the accused.

As per the previous involvement record, he has been shown involved in a number of cases ranging from 379 IPC to 307 IPC.

Considering his previous involvement and the gravity of the offence, his bail application for interim bail stands dismissed. It is clarified here that the observations made herein pertain to disposal of the interim bail application and have no bearing on the merits of the present case. Application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
08.05.2020

Interim Bail application under Section 439 Cr.P.C of applicant namely Dr. Ankur Garg.

FIR No. 660/19

PS Rani Bagh

U/s 498A/304B/34 IPC

08.05.2020

HEARING THROUGH VIDEO CONFERENCING

INTERIM BAIL APPLICATION OF DR. ANKUR GARG APPLICANT/ACCUSED IN CASE FIR NO. 660/19, POLICE STATION RANI BAGH UNDER SECTION 498/304B/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing

Present:Ld. Additional PP for the State.

Ld. Defence Counsel for the accused.

According to the prosecution, the accused and his mother had harassed the deceased to demand Rs.35 lakhs and one car and they used to taunt her for the demand of dowry.

The report of the IO shows that the deceased made two PCR calls on 27.01.2019 regarding harassment for dowry demand. However, the matter was settled with the intervention of relatives and the police call was filed. It is alleged that the decases succumbed to continuous mental torture and hanged herself.

Ld. Defence Counsel has argued that he is pressing for interim bail as the mother of the accused is of old age and there is no one in the family to look after her. It is further stated that the child of the accused aged about 1 year and 9 months is in the custody of the accused's mother and being of old age she is not in position to take care of the child. It is further argued that the accused is a MBBS and MD doctor in the Delhi Government. Ld. Defence counsel has further informed this court that his regular bail application is pending for 23.05.2020.

On submissions. It is observed here that the accused is in JC since 31.12.2019. The regular bail application is pending before the court. The present interim bail application has been moved to take care of his old aged mother and his infant child. It is mentioned in the application that the applicant's mother is ill because of her old age and is unable to manage herself as the pandemic COVID 19 has spread exponentially in Delhi and there is likelihood that she may expose herself and the infant child.

It is also observed that the allegations in the present case are serious. The grounds that the presence of the accused is required at home due to the outbreak of COVID-19 do not weigh upon this court to release the accused on interim bail. However, the grounds of merits can be discussed and decided by the concerned court. It is clarified here that the observations made herein pertain to disposal of the interim bail application and have no bearing on the merits of the present case.

Accordingly, this court is not inclined to release the accused on interim bail. The application is accordingly disposed off.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
08.05.2020

CIVIL SUIT

ANOOP RATHEE VS. VEENA RANI WADHWA.

08.05.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the civil suit has been taken up for hearing through video conferencing from my camp office and the Ld. Counsel for the plaintiff to contain the spread of COVID 19.

Present: Ld. Counsel for the plaintiff

Issue notice to the defendant for 13.05.2020

Let the scanned copy of the plaint as well as annexed documents be sent to the defendant through WhatsApp or email with the phone number of computer branch Incharge who shall assist the defendant or his authorized counsel to attend the hearing through video conferencing for 13.05.2020. In view of the prevailing situation due to COVID-19, the plaintiff is exempted to file P.F for issuance of notice.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
08.05.2020

**Interim Bail application under Section 439 Cr.P.C of applicant namely Sandeep
FIR No. 48/2020
PS North Rohini
U/s 306 IPC**

08.05.2020

HEARING THROUGH VIDEO CONFERENCING

INTERIM BAIL APPLICATION OF SANDEEP APPLICANT/ACCUSED
IN CASE FIR NO. 48/2020, POLICE STATION NORTH ROHINI UNDER SECTION 306
IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing

Present: Ld. Additional PP for the State.

Ld. Defence Counsel for the accused.

The accused has been arrested under Section 306 IPC. The deceased was found hanging in his room and the name of the present accused was found mentioned on the wall of the room

As per the report of the IO, the other accused persons have not yet been arrested.

Ld. Defence counsel has argued that the deceased was suffering from depression and the eldest brother of the deceased himself called the present accused in order to provide solace to the deceased, however, the deceased committed suicide.

It is observed here that other co-accused have not yet been arrested and the name of the present accused was found written on the wall of the room in which the deceased committed suicide. Therefore, the present interim bail application of accused Sandeep stands dismissed.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)

(N-W)/Rohini Courts/Delhi

08.05.2020

**Interim Bail application under Section 439 Cr.P.C of applicant namely Salim
FIR No. 121/2019
PS Crime Branch
U/s 21/25 NDPS Act 1985**

08.05.2020

HEARING THROUGH VIDEO CONFERENCING

INTERIM BAIL APPLICATION OF SALIM APPLICANT/ACCUSED IN
CASE FIR NO. 121/2019, POLICE STATION CRIME BRANCH UNDER SECTION 21/25
NDPS ACT, 1985

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing

Present: Ld. Additional PP for the State.

Ld. Defence Counsel for the accused.

According to prosecution, during the search of scotty of the accused, heroin in two packets weighing 200 grams and 300 grams were recovered. The present bail application has been filed on medical grounds of his wife. IO has verified the medical documents. As per the report of IO, the wife of the accused is an outdoor patient and the mother in law of the accused resides in the same locality to take care of her daughter in absence of the accused. Therefore, considering the amount of heroin recovered from the present accused and the fact that there are other family members to take care of his wife, his application for interim bail is declined. Accordingly, an interim bail application is disposed off.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
08.05.2020

**Interim Bail application under Section 439 Cr.P.C of applicant namely Kunal
FIR No. 791/2017
PS Sultan Puri
U/s 365/364(A)/302/411/120B IPC**

08.05.2020

HEARING THROUGH VIDEO CONFERENCING

INTERIM BAIL APPLICATION OF KUNAL APPLICANT/ACCUSED IN CASE FIR NO. 791/2017, POLICE STATION SULTAN PURI UNDER SECTION 365/364(A)/302/411/120B IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing

Present:Ld. Additional PP for the State.

Ld. Defence Counsel for the accused.

It is observed here that the accused is in JC under Section 365/364(A)/302/411/120B IPC. His earlier interim bail application was dismissed on 27.04.2020 and no fresh ground to release the accused on interim bail exists. Accordingly, considering the gravity of the offence and that no fresh ground to release the accused on present interim bail application exists, therefore, the present interim bail application is declined. It is clarified here that the observations made herein pertain to disposal of the interim bail application and have no bearing merits of the present case. Application is disposed off accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi

08.05.2020

Interim Bail application under Section 439 Cr.P.C of applicant namely Sachin.

e-FIR No. 832/19

PS BudhVihar

U/s 328/365/367/368/377/385/392/411/3204/506/34 IPC and 25/27 Arms Act and 67 IT Act

08.05.2020

HEARING THROUGH VIDEO CONFERENCING

INTERIM BAIL APPLICATION OF SACHIN APPLICANT/ACCUSED IN CASE e-FIR NO. 832/19, POLICE STATION BUDH VIHAR UNDER SECTION 328/365/367/368/377/385/392/411/3204/506/34 IPC and 25/27 Arms Act and 67 IT Act

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing

Present:Ld. Additional PP for the State.

Ld. Defence Counsel for the accused.

Reading the bail application for interim bail shows that no grounds for interim bail such as medical exigency of the applicant or the parents have been mentioned in the application. The application is clearly suggestive of regular bail instead of interim bail which has been sought in the heading as well as in the prayer. Accordingly, the Ld. Defence Counsel is directed to mention the grounds for releasing the accused on interim bail. The application is dismissed with liberty to file fresh application for regular bail or for interim bail with specific grounds.

Let the digitally signed copy of the order be supplied to all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)

(N-W)/Rohini Courts/Delhi

08.05.2020

**Anticipatory Bail application under Section 438 Cr.P.C of applicant namely Maya Devi.
FIR No. 119/2020
PS BudhVihar
U/s 498A/304B/34 IPC
08.05.2020**

HEARING THROUGH VIDEO CONFERENCING

INTERIM BAIL APPLICATION OF MAYA DEVI APPLICANT/ACCUSED
IN CASE FIR NO. 119/2020, POLICE STATION BUDH VIHAR UNDER SECTION
498A/304B/34 IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing

Present: Ld. Additional PP for the State.

Ld. Defence Counsel for the accused.

The present application is for anticipatory bail under Section 498A/.304B.

Ld. Defence Counsel states that the Jhet of the deceased has been granted anticipatory bail by the Ld. Sessions Court and on the same parity the present accused who happens to be the mother in law of the deceased is seeking anticipatory bail.

Ld. APP has argued that the allegations are serious and custodial interrogation is required to unearth the whole conspiracy which led to the death of the deceased.

It is observed here that as per the report of IO, the present accused quarrelled with the deceased and threatened just one day before the incident that co accused Nirjeshie., the husband of the deceased would come and beat her up.

It is further stated that the accused has been named in the FIR and specific role has been assigned to her.

Considering all these ground, it is observed here that the custodial interrogation of accused is required in the present case to know the detailed facts which led to the death of the deceased. Accordingly, the application for anticipatory bail stands dismissed. It is clarified here that the observations made herein pertain to disposal of the present interim bail and have no bearing upon the merits of the present case.

Let the digitally signed copy of the order be supplied to the all the concerned on their respective emails. The original signed order is kept on record.

(RAJESH MALIK)
Duty Judge/ASJ (Electricity)
(N-W)/Rohini Courts/Delhi
08.05.2020

Bail application of applicant namely Jagmati

FIR No. 346/19

PS Kanjhawala

U/s 498A/304B/201/34 IPC

08.05.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF JAGMATI APPLICANT/ACCUSED IN CASE
FIR NO. 346/19, POLICE STATION KANJHAWALA UNDER SECTION
498A/304B/201/34 IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

I have received the advance copy of the bail application as well as the reply of the IO on my official email. Ld. Defence Counsel at the very beginning of the meetings has apprised me that he has already gone through the reply of the IO and is ready for arguments.

All the stakeholders of the present bail application have now joined the video conferencing

Present:Ld. Additional PP for the State.

Ld. Defence Counsel for the accused.

The application moved by the DLSA is totally silent about the ailments with which the applicant is suffering. Further, the facts of the case have not been mentioned in the application. Accordingly, let the concerned Jail Superintendent be informed through email or WhatsApp to provide the details of the ailment along with the medical certificate.

Issue notice to IO as well to file the report in this present case as interim bail has been sought for the offence under Section 304B IPC.

Put up for hearing on 13.05.2020.

(RAJESH MALIK)

Duty Judge/ASJ (Electricity)

(N-W)/Rohini Courts/Delhi

08.05.2020